NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 304/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.11.2017

NAME OF THE PARTIES:

Kanura Kutumba Rao & Ors.

V/s.

Reliance Communication Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION

SIGNATURE

32 Raghani Shaina

Advocate for

Hue Respondent.

i/b humal

Mula, & Craigre

Brunt & Caroc

Sue Cho T.C.P. No. 304/18BC/NCLT/MB/MAH/2017

- The Learned Representatives of both the sides are present. 1.
- 2. From the side of the Petitioner it is stated that inadvertently the name of the Respondent debtor was not correctly mentioned, hence seeking permission to file an Application for Rectification.
- Accordingly, Rectification Application should be filed on or before 14.11.2017, 3. to be served on the other side in advance.

The Petition is now listed for hearing on 24.11.2017.

. Sd/-

BhaskaraPantula Mohan Member (Judicial) 07.11.2017

M.K. Shrawat Member (Judicial)